

SHRI SHYAMNANDAN MISHRA: The Governor prorogued. It was the Cabinet which had advised the Governor to prorogue.

MR. SPEAKER: Everything is done in the name of the Governor. The right of prorogation and summoning is with the Governor. The right of adjourning the House is with Speaker of the House. I fail to understand where do we come in the picture. After all, they are masters of their own procedures. Where do we come in? I fail to understand it.

SHRI SHYAMNANDAN MISHRA: Constitutional breakdown.

MR. SPEAKER: There is no question of Constitutional breakdown.

SHRI MADHU LIMAYE: The Governor's conduct can be discussed here

MR. SPEAKER: There is a procedure. A report has to be received about constitutional breakdown. It is laid before the House. We cannot do it in this way. I am sorry.

SHRI SHYAMNANDAN MISHRA: Is it not imperative for the Address to be discussed for the Motion to be voted upon and then passed? If so, is it being fulfilled?

MR. SPEAKER: I am sorry I cannot allow any discussion on this subject.

SHRI JYOTIRMOY BOSU: In regard to West Bengal, the Governor's conduct was discussed. It came up here time and time again.

SHRI PILOO MODY (Godhra): We are discussing the conduct of the Governor. We are entitled to do it.

PROF. MADHU DANDAVATE (Rajapur): The West Bengal Governor's conduct was discussed in this very House.

SHRI PILOO MODY: Because it suited you, you discussed it.

MR. SPEAKER: I am sorry we have no authority to go into the rulings of the Speaker of a State Assembly, or to the prorogation of the Assembly by the Governor.

SHRI JYOTIRMOY BOSU: On a point of order.

MR. SPEAKER: I have already dealt with it. I have given my ruling. There is no question of a point of order.

SHRI JYOTIRMOY BOSU: We have discussed the conduct of the Governor before, in regard to West Bengal.

MR. SPEAKER: That is a different matter.

Papers to be laid on the Table.

13.48 hrs.

PAPERS LAID ON THE TABLE

ANNUAL AND AUDIT REPORTS OF CSIR FOR 1970-71 AND A STATEMENT

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM). I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research for the year 1971, along with the Audited Accounts for the year 1970-71.

(2) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1970-71.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) and (2) above.

[Placed in Library. See No: LT-5581/74].